

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 6692/2004

M/S. POONAM SPARK (P) LTD.

Appellant(s)

VERSUS

COMMNR. OF CENTRAL EXCISE, NEW DELHI

Respondent(s)

(With appln. (s) for permission to place addl. documents on record and stay and office report)

WITH C.A. No. 2684/2012 (With Interim Relief and Office Report)

Date : 21/07/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Rajesh Kumar, Adv.

Ms. L. Charanaya, Adv.

Mr. M. P. Devanath, Adv.

Mr. Vivek Sharma, Adv.

Mr. R. Ramchandran, Adv.

Mr. Aditya Bhattacharya, Adv.

Mr. Hemant Bajaj, Adv.

Mr. Anandh K., Adv.

Mr. Ambarish Pandey, Adv.

For Respondent(s) Mrs. Anil Katiyar, Adv.

Mr. A. K. Sanghi, Sr. Adv.

Ms. Aruna Gupta, Adv.

Mr. Rupesh Kumar, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(Nidhi Ahuja)
COURT MASTER(Suman Jain)
COURT MASTER